

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 202/MP/2018  
alongwith  
IA No. 69/2019**

Subject : Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003, inter alia seeking setting aside of communication dated 27.6.2018 issued by PGCIL.

Petitioner : Lanco Amarkantak Power Limited (LAPL)

Respondents : Power Grid Corporation of India Limited & Ors.

Date of Hearing : 19.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Deepak Khurana, Advocate, LAPL  
Shri Tejasv Anand, Advocate, LAPL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri K.K. Jain, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner requested for time to file rejoinder to the reply filed by PGCIL. Learned counsel for the Respondent, PGCIL objected the same.

2. The Commission directed the Petitioner to file its rejoinder on or before 29.11.2019 with an advance copy to the Respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

